

25. Punjab National Bank.  
Vs.  
Export Credit Guarantee Corpn. of India.
26. National Building Const. Corpn. Ltd.  
Vs.  
Heavy Water Board.
27. Cotton Corpn. of India Ltd.  
Vs.  
Bank of Baroda.
28. National Building Const. Corpn. Ltd.  
Vs.  
India Tourism Dev. Corpn. Ltd.
29. Telecommunications Consultants India Ltd.  
Vs.  
Deptt. of Telecommunications.
30. Telecommunications Consultants India Ltd.  
Vs.  
Deptt. of Telecommunications.
31. Hindustan Steelwork Const. Ltd.  
Vs.  
Betwa River Board.
32. Bharat Process & Mechanical Engineers Ltd.  
Vs.  
National Aluminium Co. Ltd.
33. Engineering Project (I) Ltd.  
Vs.  
All India Radio.
34. Engineering Project (I) Ltd.  
Vs.  
Steel Authority of India Ltd.
35. National Building Const. Corpn. Ltd.  
Vs.  
National Thermal Power Corpn. Ltd.
36. Indian Oil Corpn.  
Vs.  
Air india.
37. Hindustan Petroleum Corpn. Ltd.  
Vs.  
Air India.
38. Directorate General Border Road.  
Vs.  
Rail India Technical & Economic Services Ltd.
39. Mining & Allied Machinery Corpn. Ltd.  
Vs.  
Bhilai Steel Plant (SAIL)
40. Telecommuncations Consultants ( I ) Ltd.  
Vs.  
Deptt. of Telecommunications.

41. Bharat Petroleum Corpn. Ltd.  
Vs.  
Air India.

42. Power Finance Corpn. Ltd.  
Vs.  
UCO Bank.

#### **SCAM in National Insurance Company**

2658. SHRI RAMA CHANDRA MALLICK : Will the Minister of FINANCE be pleased to state :

(a) whether Rs. 50 crore scam has been detected in National Insurance Company Ltd. entails paying out fictitious claims to front companies owned by clutch of employees;

(b) if so, the details thereof along with the details of persons involved in the scam;

(c) whether the scams have been referred to the Central Bureau of Investigation (CBI);

(d) if so, the details thereof and if not the reasons therefor; and

(e) the steps taken or proposed to be taken to stop such scandals in the domestic Insurance Sector ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) Fraudulent settlement of Marine Cargo claims have been detected in Divisional Office of National Insurance Co. Ltd. at Delhi. However, the total amount involved is Rs. 29.16 lakhs and not Rs. 50 crores. Investigations are continuing as on date. The concerned Divisional Manager and a Senior Asstt. have been found to be involved, who have been suspended. Four surveyours, tracers and concerned Insurance Agent found to be involved have been blacklisted.

(c) and (d) National Insurance Co. Ltd. have already reported the matter to the Central Bureau of Investigation for making further investigation.

(e) The Company is having a strong internal Audit Team and Vigilance Team at the Head Office and the Regional Offices for internal checks and controls on irregularities and frauds.

#### **Joint Committee for Monitoring and Revival of ECL**

2669. SHRI BIKASH CHOWDHURY :

SHRI SUNIL KHAN :

SHRI BASUDEB ACHARIA :

SHRI LAKSHMAN SETH :

Will the Minister of COAL be pleased to state :